

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No.213- IA/120(AHM) 2022
ITEM No. 214- IA/1056(AHM) 2023 in
IA/119(AHM) 2022
ITEM No. 215- IA/215(AHM) 2024
ITEM No. 216- IA/407(AHM) 2024
ITEM No. 217- IA/636(AHM) 2024 in
IA/120(AHM) 2022
In
CP(IB) 169 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Nakoda Ltd

.....Applicant

.....Respondent

Order delivered on 01/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Liquidator : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate
: Mr. Nipun Singhvi, Advocate a/w.
: Mr. Mayur Jugtawat, Advocate

For the Respondent /
Income Tax
Department : Ms. Maithili Mehta, Standing Counsel a/w.
: Mr. Nichiket Mehta, Advocate for R-1

:
For the Liquidator : Mr. Ravindra Kumar Goyal

ORDER

IA/120(AHM) 2022

Learned Proxy Counsel, Mr. Nichiket Mehta, appears on behalf of Ms. Maithili Mehta for the Income Tax Department / respondent No. 1 and states that in compliance with the order dated 23.04.2024, an additional affidavit on behalf of the Income Tax Department has been filed along with three documents collectively on 30.04.2024, vide inward diary No. D-1194, by giving an advance copy to the other side.

Learned Counsel for the Income Tax Department states that in pursuance to the attachment proceedings no final order of conviction has been passed by the Adjudicating Authority till date. The statement of the Counsel for the Income Tax Department is taken on record.

Let an affidavit of concerned officer be filed qua the latest status of the proceedings pending before the concerned Adjudicating Authority under Benami Transactions (Prohibition) Act, 1988 as on the date, within a period of four day.

Re-list on 14.05.2024

IA/636(AHM) 2024

Learned Counsel for the ED Department / respondent No. 3 (Legal Consultant) appeared through virtual mode and states that modified order dated 24.04.2024, has been complied with by filing a purshish being proof of deposit of the cost, which is reflecting in the DMS-Portal against IA No. 636 of 2024.

Accordingly, **IA/636(AHM) 2024** is closed after taking compliance on record.

IA/1056(AHM) 2023

Re-list on 14.05.2024

IA/215(AHM) 2024 & IA/407(AHM) 2022

Re-list on 03.05.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**